

**SIN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 101  
CAA-85/ND/2020

**IN THE MATTER OF:**

**M/s. Keshav iT Services Pvt. Ltd. and Ors.  
with M/s. RBN Equity Consultants Pvt. Ltd.**

**...APPLICANT**

**Section**

**Under Section 230-232**

**Order delivered on 17.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant :Mr. Amit Goel, Advocate  
For the RD/OL :  
For the Income Tax Department :**

**ORDER**

Heard the submissions made by the counsel for the petitioner. The counsel for the petitioner is directed to give public notice in Business Standard English New Delhi Edition and Business Standard Hindi New Delhi Edition and also after public notice serve the petition on ROC, OL & RD and Income Tax Department including the Sectorial Regulators if any for examination of the matter at their end. Let the matter be listed after 45 days. Ld. Counsel for the applicant is also directed to file a copy of the publication once again. Post the matter to 19<sup>th</sup> February, 2021.

-sd-

**(V.K. Subburaj)  
Member (T)**

-sd-

**(P.S.N. Prasad)  
Member (J)**